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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

C.P.No.131/95 in OA.361/94

Date of Order: 27.6.97

BETWEEN :

S.Narasaiah

.. Applicant.

AND

1. Sri D.S.Narendra,  
Telecom District Engineer,  
Nalgonda.

2. The Telecom District Engineer,  
Nalgonda.

3. The Chief General Manager,  
Telecommunications,  
AP (representing Union of India),  
Hyderabad. .. Respondents.

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Counsel for the Applicant .. Mr.C.Suryanarayana

Counsel for the Respondents .. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI A.M.SIVA DAS : MEMBER (JUDL.)

— — —  
O R D E R

X Oral order as per Hon'ble Shri A.M.Siva Das, Member (Judl.) X

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The learned counsel appearing for the petitioner submitted on 28.3.96 that the sole applicant was dead and he may be granted time to bring <sup>the</sup> legal representatives on record. We are not informed of the exact date of death of the petitioner. Even assuming that the petitioner died on 28.3.96, the date on which <sup>the</sup> death was ~~reported~~ by the learned counsel for the petitioner before the Tribunal, <sup>the</sup> period for bringing the legal representatives

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on record has already expired. Since no step has been taken within the period prescribed this petition ~~has~~ abated.  
Hence the petition is dismissed. ~~as abated~~ No costs.

  
( A.M. SIVA DAS )  
Member (Judl.)

  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 27th June, 1997

( Dictated in Open Court )

sd

  
A.M. SIVA DAS  
D. R. G.